

**Azad Hind Government's Funds**

701. SHRI PRATAPRAOB. BHOSALE: Will the Minister of FINANCE be pleased to state:

(a) whether funds of the Azad Hind Government are lying with the Reserve Bank of India;

(b) if so, the details thereof; and

(c) the manner in which Government propose to utilise these funds?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) No, Sir.

(b) and (c). Do not arise.

**Visit of Japanese Delegates to study Traffic problems in Calcutta**

702. SHRI CHITTA MAHATA:  
SHRI CHITTA BASU:

Will the Minister of FINANCE be pleased to state:

(a) whether a delegation from the Japan International Cooperation Agency, a Government organisation, has recently visited Calcutta to study the traffic problems in the city; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Yes, Sir.

(b) A four member Japan International Cooperation Agency (JICA) Project Identification Mission had visited Calcutta from 19th to 23rd December, 1989 in connection with the preparation of a study of Metropolitan transport in Calcutta.

**HRA to Government Employees**

703. SHRI C.M. NEGI: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received any memorandum or representation from Central Government employees organization etc. with regard to the grant of House Rent Allowance to the spouses and wards who are sharing Government accommodation with their spouses and parents as is being granted to other Government employees sharing Government accommodation; and

(b) if so, the decision of Government thereon?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). This Staff Side had raised a demand in the meeting of the National Council (JCM) in 1988 that House Rent Allowance (HRA) should be paid to an employee, who shares Government accommodation with his wife/her husband/her parents etc. House Rent Allowance is payable for compensating the high rents for hiring private accommodation and is admissible only, when an employee incurs some expenditure on rent or contributes towards rent. On the other hand, Government accommodation allotted to a Central Government employee, is on subsidized rent with large space. Moreover in the case of a couple, the question of contribution or payment of rent by the sharer would not normally arise. Further, a Compensatory Allowance should not be a source of profit. In the circumstances, it has not been found justified to accede to the demand of the Staff Side.

**Nationalisation of Scheduled Banks**

704. SHRI ANIL SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) the number of scheduled banks which are not nationalised; and

(b) whether Government are contemplating to nationalise these banks in the near future?

**THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE):** (a) Reserve Bank of India has reported that at present there are 28 Indian private sector scheduled commercial banks in the country. Out of these, three banks viz., Bank of Thanjavur Ltd., Bank of Tamil Nadu Ltd. and Parur Central Bank Ltd., have since been amalgamated with Indian Bank, Indian Overseas Bank and Bank of India, respectively.

(b) No such proposal is under the consideration of the Government.

#### **Crash In Coffee Prices**

705. **SHRI D.M. PUTTE GOWDA:** Will the Minister of COMMERCE be pleased to state:

(a) whether the coffee prices have crashed by 40 percent in International market due to abolition of quota and coffee growers are put to lot of difficulty in getting remunerative returns; and

(b) the steps have taken/proposed to take to (i) give remunerative prices to growers (ii) to encourage consumption of more coffee in India and (iii) to stop further cultivation of coffee in non-traditional areas to avoid over production?

**THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):** (a) and (b). The international prices of coffee have fallen sharply from July, 1989 after the suspension of export quotas by the International Coffee Organisation. However, during the last few weeks international prices of Coffee have shown some improvement. In

order to provide a remunerative return to growers, the Government has increased the Minimum Release Price (MRP) of coffee with effect from 8th March, 1990. To promote consumption of coffee in the internal market Coffee Board is already running various Coffee Houses/Vans/Depots. Apart from this, schemes are already in existence for increasing domestic consumption of coffee. Exploratory surveys have already begun for conversion of marginal areas under coffee to other plantation crops.

#### **Restructuring the Judiciary**

706. **SHRI SHIVRAJ V. PATIL:**  
**SHRI BANWARI LAL PUROHIT:**

**SHRI M.V. CHANDRASHEKARA MURTHY:**

**SHRI V. SREENIVASA PRASAD:**

**SHRI D. AMAT:**

**SHRI JAGDISH SINGH KUSHWAHA:**

**SHRI SATYA NARAYAN JATIYA:**

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the judicial experts and planners have urged the Government to restructure the judicial system;

(b) if so, the views expressed by judicial experts and planners in this regard;

(c) whether Government propose to restructure the existing judicial system in view of the need for providing justice to the common man; and

(d) if so, the details thereof?

**THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN):** (a) to (d). In order to